

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 108
IB/1226/ND/2019

IN THE MATTER OF:

M/s. Ashish Bankar

... Applicant/Petitioner

And

M/s. Nu Tek India Ltd.

... Respondent

Order under Section

Order delivered on 22.06.2020

Coram:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Appellant: Mr. Sanjay Kumar Singh, Advocate

For the RP: Mr. Vineet Aggarwal, RP

ORDER

IA/2172/2020

Heard the submission made by the Resolution Professional Mr. Vineet Aggarwal and it appears that no resolution plan has been furnished by the prospective bidders despite best efforts by the Resolution Professional and the CoC has also resolved for company to go into liquidation. The present application under section 33(2) of the Insolvency & Bankruptcy Code for appropriate direction to be



passed for Liquidation of the Corporate Debtor is allowed and Mr. Vineet Aggarwal is appointed as Liquidator. The Liquidator is directed to file a report after four weeks informing the developments of the matters to the Tribunal.

The application is allowed.


NARENDER KUMAR BHOLA
MEMBER (T)


P.S.N PRASAD
MEMBER (J)